

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. Company Appeal/155/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SMT. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.04.2024**

NAME OF THE PARTIES:- PR Commissioner Of Income Tax
V/s
Registrar Of Companies Mumbai

Section: 252 (3) of Companies Act, 2013

ORDER

Ld. Counsel, Sheba Abraham appeared on behalf of the Income Tax Department/Applicant through VC and Mr. Shivraj C Ranjeri authorized representative of RoC present through VC. Proxy Counsel appeared on behalf of the Appellant and submitted that there has been change in the standing Counsel for Income Tax Department and they have not received the papers/document from the earlier Counsel, therefore, seeks some time to serve the copy of the present Company Petition to the RoC. Last and final opportunity is granted to the Applicant to pursue the matter seriously, failing which it would be presumed that Appellant is not interest to pursue the Appeal. List this matter on **01.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
LAKSHMI GURUNG
Member (Judicial)